

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) to (c) Government have seen the press report. ' .

The question of appointment of Judges of the Supreme Court is engaging the attention of the Government.

The appointment of the Judges of the Supreme Court is made in accordance with the provisions of Article 124 of the Constitution of India.

**Appointment of Judges belonging to Scheduled Castes and Scheduled Tribes in High Courts**

156. SHRI PANDURANG DHARMAJI JADHAV:  
SHRI NATHA SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of judges belonging to the Scheduled Castes and Scheduled Tribes in different High Courts in India at present;

(b) what is the criterion followed for appointing Judges in the High Courts; and

(c) whether the rule of reservation also applies while appointing Judges in High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) The requisite information has been called for from the High Courts and will be laid on the Table of the House after it is received.

(b) and (c) Appointment of Judges in the High Courts is made in accordance with the relevant provisions of the Constitution which do not provide reservation for any caste or class.

12 NOON

**INTRODUCTION OF MINISTERS**

SHRI PRANAB KUMAR MUKHERJEE: Sir, as I mentioned in the beginning, some of the Ministers then were in the other House. Now I seek your permission to introduce them. They are:

(1) Shri K. Vijaya Bhaskara Reddy, Minister of Shipping and Transport.

(2) Shri Vishwariath Pratap Singh, Minister of Commerce.

(3) Shri Harinath Mishra, Minister of State for Rural Development.

(4) Shri S. M. Krishna, Minister of State in the Ministry of Industry.

(5) Shri Chandra Shekhar Singh, Minister of State in the Ministry of Energy.

(6) Shri Buta Singh has been elevated to the Cabinet rank with the portfolios of Parliamentary Affairs, Sports and Works and Housing.

**PAPERS LAID ON THE TABLE**

**Statement showing the Bills passed by the Houses of Parliament during the Hundred and Twenty-Fourth Session of the Rajya Sabha and assented to by the President**

THE SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Twenty-fourth session of the Rajya Sabha and assented to by the President. (Placed in Library, See No. LT-5680-A;83]

**I. Report of the Monopolies and Restrictive Trade Practices Commission in the case of M/s Synthetics and Chemicals Limited, Cam. bay and related papers.**